

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).3687/2023

(Arising out of impugned final judgment and order dated 04-01-2023 in WC No.24889/2022 passed by the High Court of Judicature at Allahabad)

UTTAR PRADESH AVAS EVAM VIKAS PARISHAD & ANR.

Petitioner(s)

VERSUS

MADHURI SRIVASTAVA & ORS.

Respondent(s)

(IA No.36357/2023-EXEMPTION FROM FILING O.T., IA No. 43463/2023 - APPLICATION FOR TAKING ON RECORD AND IA No. 43478/2023 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 15173/2023 (XI)

(FOR ADMISSION and IA No.134383/2023-EXEMPTION FROM FILING O.T.)

SLP(C) No. 20107/2023 (XI)

(FOR ADMISSION and I.R. and IA No.138186/2023-EXEMPTION FROM FILING O.T. and IA No.138185/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

SLP(C) No. 15359/2023 (XI)

(FOR ADMISSION and IA No.134803/2023-EXEMPTION FROM FILING O.T.)

SLP(C) No. 20336/2023 (XI)

(FOR ADMISSION and I.R. and IA No.179250/2023-EXEMPTION FROM FILING O.T.)

Date : 15-07-2024 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Abhishek Kumar Singh, AOR

For Respondent(s) Mrs. Ritu Bhardwaj, Adv.
Mr. Rajat Gaur, Adv.
Ms. Monika Goel, Adv.

Mr. Monika Goel, Adv.
Ms. Mridula Ray Bharadwaj, AOR

M/S. Ars Associates, AOR
Mr. Ilesh Shukla, Adv.
Mr. Chetanya Singh, Adv.
Mr. Manav Jain, Adv.
Mr. Samarth Tyagi, Adv.
Ms. Ria Sachthey, Adv.
Mr. Chetan Sharma, Adv.
Mr. Sarthak Sharma, Adv.

Mr. Pawan Reley, AOR
Mr. Akshay Lodhi, Adv.
Mr. Gaurav Kumar, Adv.
Ms. Simran Singh, Adv.

Mr. Nitesh Ranjan, AOR
Ms. Priyanka Swami, Adv.
Mr. Parijat Chandan, Adv.
Mr. Abhinav Gupta, Adv.
Ms. Monalisha Harsh, Adv.
Mr. Neelaksh, Adv.
Mr. Mukul Agarwal, Adv.

Mr. Shaurya Sahay, AOR
Mr. Shobhit Dwivedi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The learned counsel for the petitioners seeks time to file rejoinder.
2. List after four weeks.
3. Dasti service is permitted for the respondents, who have remained unserved.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)